

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 89/2011

Date of Order: 07.04.2011

Mr. Sandeep Shah, counsel for applicant.

It has been submitted by the learned advocate of the applicant that in O.A. No. 56/2011, which is also fixed for today, he had to file amended O.A. as per order dated 25.02.2011 passed in the said O.A. but inadvertently or due to mistake, a fresh O.A. instead of amended O.A. has been filed, which is numbered as O.A. No. 89/2011 separately. He submitted that he may be permitted to withdraw the said O.A. bearing No. 89/2011 and in that place he may be permitted to file amended O.A. in O.A. No. 56/2011.

Heard learned advocate of the applicant. In view of the submission made by the learned advocate of the applicant, I am satisfied that this O.A. has been inadvertently filed in place of amended O.A., which was to be filed in O.A. No. 56/2011 by virtue of order dated 25.02.2011. In such view of the matter, the applicant is permitted to withdraw this O.A. bearing No. 89/2011 with liberty to file amended O.A. in O.A. No. 56/2011. Accordingly, the O.A. No. 89/2011 stands disposed of as withdrawn.

S.M.M. Alam

[Justice S.M.M. Alam]
Judicial Member

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